

**Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs**

**RAJYA SABHA
UNSTARRED QUESTION No.672
TO BE ANSWERED ON 08.02.2019**

MANDATORY TESTING OF PURITY OF GOLD

672. SHRI NARAYAN RANE:
(OIH)

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact that there is a ban on the sale of gold/jewellery which do not bear Hallmark;
- (b) if so, the details thereof; and
- (c) if not, whether Government would make the use of test-machine mandatory in jewellery shops for testing the purity of Gold?

ANSWER

THE MINISTER OF STATE

**CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI C.R.CHAUDHARY)**

(a) to (c) : Presently sale of both hallmarked as well as non-hallmarked gold and silver jewellery is permitted in the country. However, the Bureau of Indian Standards Act, 2016 has enabling provisions for making hallmarking of precious metal articles mandatory by the Central Government.
